

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

PRAKASH

No. OA. 350/1312/2017

Date of Order: 23.03.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Madhu Saha, son of late Sarat Chandra Saha,
residing at 83, Kalimat Colony, Bonhoogly, P.O.
& P.S.- Bonhoogly, Kolkata- 700 108.

.....Applicant.

-vs-

1. The Union of India, service through the Secretary, Ministry of Statistics and Programme Implementation, Sardar Patel Bhawan, New Delhi- 110001.
2. Additional Director General, SDRD, National Sample Survey Organization, 154, Gopal Thakur Road, Kolkata- 700 108.
3. The Senior Accounts Officer, Pay & Accounts Office, Ministry of Statistics and Programme Implementation, 1, Council House Street, Kolkata- 700001.
4. The Director & Head of Office, Survey Design & Research Division, National Sample Survey Office, Ministry of Statistics and Programme Implementation, Mahalanobis Bhawan, 4th Floor, 164, G.L.T. Road, Kolkata- 700108.
5. The Pay & Accounts Officer, & Programme Implementation, Mahalanobis Bhawan, 4th Floor, 164, G.L.T. Road, Kolkata- 700108.

.....Respondents.

For the Applicant : Mr. C. Chatterjee, Counsel

For the Respondents : Ms. P. Goswami, Counsel

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ORDER (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

Heard both counsels for the applicant and for the respondents.

2. The applicant has prayed for the following relief in the instant application:

"8(a) Appropriate order be passed directing the respondent authorities to grant pension of the applicant considering the last pay of the applicant of Rs. 4400/-.

(b) Appropriate order be passed directing the respondent authorities to quash the said memo dated 23.3.2016 issued by the Director & Head Of Office, Survey Design & Research Division, National Sample Survey Office, Ministry of Statistics and Programme Implementation.

© Any such other or further order or orders, direction or directions as your Lordships may deem fit and proper."

3. Learned counsel for applicant draws our attention to the Annexure A-10 of the OA whereby an appeal has been made by the applicant to the Respondent No. 4 i.e. the Director & Head of Office, Survey Design & Research Division, NSSO on 22.09.2016, which has not been disposed of till date.

Learned counsel for applicant also submits that at this stage he prays for issue of instructions upon the concerned respondents to dispose of his appeal within a specific time period.

4. Learned counsel for respondents does not object to that effect.

5. Hence, without entering into the merits of this case, we hereby direct the Respondent No. 4 who is the Director & Head of Office, Survey Design & Research Division, NSSO, to dispose of the representation dated 22.09.2016 (Annexure A-

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10 to the OA), if received at his end, within a period of 4 weeks from the date of receipt of a copy of this order.

While disposing the same, the Respondent No. 4 shall refer to the extant Rules and Regulations as applicable to the Respondent authority and shall pass a reasoned and speaking order which should be communicated to the applicant immediately after deciding upon the same.

6. With this observation, OA is disposed of. No costs.


(Dr. Nandita Chatterjee)

Member (A)


(Manjula Das)
Member (J)

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